

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 50 of 2017 IN
DFR NO. 4089 OF 2016**

Dated: 20th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**DNH Power Distribution Corporation Ltd. ...Appellant(s)
Vs.
Joint Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mrs. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Rohit Rao
Mr. Mukund P. Unny

ORDER

**IA NO. 50 OF 2017
(*Appl. for condonation of delay*)**

There is 45 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondent has been served. Mr. Rohit Rao appears on behalf of the Respondent.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **27.03.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh